

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.1429/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.08.04.2019/NCLAT/UR/463**

**In the matter of:**

M/s Mangalam Impex Pvt. Ltd. .... Appellant

Versus

Mr. Ajay Joshi RP of Alok Industries Ltd. & Ors. .... Respondents

Appearance: None for the Appellant.

**25.04.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 08.04.2019 and the Office after scrutiny of the Memo of Appeal on 09.04.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 11.04.2019. The Appellant re-filed the Memo of Appeal on 24.04.2019. It is stated in the Interlocutory Application (IA) that the Applicant had duly removed all the objections on 15.04.2019, however, the Registry informed that one objection was still not removed. The Applicant is not residing in Delhi and it took some time to send the documents to the concerned advocate through courier as the courier got delayed. Hence, there is delay of 08 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Perused the averments made in the IA as well as Office report.

4. Considering the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 26.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar